

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2220
ANSWERED ON:21.07.2009
SPECIAL RIGHTS TO ARMED FORCES
Chowdhury Shri Adhir Ranjan

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to delegate special rights to the armed forces;
- (b) if so, the details thereof; and
- (c) the time by which it is likely to be implemented?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (c): No, Madam. Section 4 of the Armed Forces (Special Powers) Act, 1958 already confers special powers to the Armed Forces of the Union while conducting operations in the area declared 'disturbed' under section 3 of this Act.